

PUNJAB VIDHAN SABHA

Bill No. 23-PLA-2016

THE PUNJAB APPROPRIATION (NO. 3) BILL, 2016

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year, 2015-2016.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation (No. 3) Act, 2016. Short title.

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of ₹ 1,04,18,84,00,000 (Ten Thousand Four Hundred Eighteen Crores and Eighty Four Lacs only) towards defraying several charges, which will come in the course of payment to be made during the financial year, 2015-2016, in respect of the services and purposes, specified in the column 2 of the said Schedule. Issue of ₹ 1,04,18,84,00,000 out of the Consolidated Fund of the State of Punjab for the financial year, 2015-2016.

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2015-2016. Appropriation.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect of the Act.

SCHEDULE

Demand No.	Services and purposes	Sums not exceeding		Total
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	
1	2	3	4	5
		Rs.	Rs.	Rs.
15	Irrigation and Power	Revenue	0	0
		Capital	1,04,18,84,00,000	1,04,18,84,00,000
	Total :	Revenue	0	0
		Capital	1,04,18,84,00,000	1,04,18,84,00,000
	Grand Total :		1,04,18,84,00,000	1,04,18,84,00,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2015-2016.

PARMINDER SINGH DHINDSA,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 21st March, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 21st March, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).